

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S SBA INDUSTRIES PRIVATE LIMITED

Relevant Particulars		
1.	Name of corporate debtor	SBA Industries Private Limited
2.	Date of incorporation of corporate debtor	16/01/2020
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies –Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27200HR2020PTC084780
5.	Address of the registered office and principal office (if any) of corporate debtor	5G/34A, 2nd Floor, N.I.T., Faridabad, Haryana-121001
6.	Insolvency commencement date in respect of corporate debtor	28.06.2022
7.	Estimated date of closure of insolvency resolution process	25.12.2022 (Being 180 days from commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vijay Kumar Gupta IBBI/IPA-001/IP-P00262/2017-2018/10500
9.	Address and e-mail of the interim resolution professional, as registered with the Board	408 New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi, 110001 vk Gupta2004@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	405 New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi-110001. cirp.sba@gmail.com
11.	Last date for submission of claims	12.07.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per the information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant Forms available at- https://ibbi.gov.in/home/downloads b) NA

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process of the SBA Industries Pvt. Ltd. on 28.06.2022.

The creditors of M/s SBA Industries Private Limited, are hereby called upon to submit their claims with proof on or before 12.07.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means!

Submission of false or misleading proofs of claim shall attract penalties.

Place: New Delhi

Date: 30.06.2022




Vijay Kumar Gupta
Interim Resolution Professional